

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/TT/2014

Sub: Application for adoption of transmission charges with respect to Transmission System being established by the Unchahar Transmission Limited.

Petition No. 56/TL/2014

Sub: Application under section 14 of the Electricity Act, 2003 read with Central Electricity regulatory Commission (Procedure, Terms and Conditions for grant of transmission license and other related matters) Regulations, 2009 with respect to Transmission licence to Unchahar Transmission Limited.

Date of hearing : 20.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Unchahar Transmission Limited.

Respondent : Uttar Pradesh Power Corporation Limited and others.

Parties present : Shri B.Vamsi, UTL
Shri Sumod Tom Thomas, UTL
Shri Dinesh Paidusani, Advocate, RECTPCL
Shri Vivek Agarwal, RECTPCL
Shri Mayur Girdhar, RECTPCL
Shri Yogesh Malik, RECTPCL

Record of Proceedings

The representative of the petitioner submitted that the present petitions have been filed under sections 63 and 14 of the Electricity Act, 2003 for adoption of tariff and grant of transmission license respectively. He further submitted that the Government of India, Ministry of Power, vide notification dated 8.10.2012 notified REC Transmission Project Company Limited as the Bid Process Coordinator for the purpose of selection of bidders as transmission service provider to establish transmission system for ATS of Unchahar TPS" through Tariff Based Competitive Bidding process on build, own, operate and maintain basis. The Bid Evaluation Committee appointed by BPC has certified Power Grid Corporation of India Limited as successful bidder with lowest levelised transmission charges of ₹ 167.7071 million per annum.

Power Grid Corporation of India Limited acquired the petitioner after execution of the Share Purchase Agreement on 24.3.2014. The representative of the petitioner requested the Commission to adopt transmission tariff as mentioned in Transmission Service Agreement.

2. The Commission observed that it is the responsibility of the bidder to satisfy itself about all aspects of the proposed transmission lines before submitting the bid and the successful bidder after grant of transmission licence should not approach the Commission for extension of time for execution of the project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA.

3. The Commission directed the petitioner to file an affidavit by 30.5.2014 to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and Transmission Service Agreement or adjudication of any claim of the petitioner arising under the TSA.

4. Learned counsel for the REC Transmission Project Company Limited submitted that all the provisions of the competitive bidding guidelines have been complied with in this case and requested to adopt the transmission charges.

5. Subject to above, orders in the petitions were reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)